

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "D", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND  
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.1814/M/2019  
Assessment Year: 2013-14**

|   |     |   |
|---|-----|---|
| Shri Rajendra Singh Idar,<br>Shree Vijaya Bhavan,<br>4 <sup>th</sup> Floor, 2B,<br>Altamount Road,<br>Mumbai – 400026<br><b>PAN: AAFPI6919P</b> | Vs. | ACIT – 19(3),<br>Matru Mandir Tardeo<br>Mumbai - 400007 |
| (Appellant)   |     | (Respondent)  |

**Present for:**

Assessee by : Shri Mathrudev Vasudevan, A.R.  
Revenue by : Shri Bharat Andhale, D.R.

Date of Hearing : 07.09.2021  
Date of Pronouncement : 23.09.2021

**ORDER**

**Per Rajesh Kumar, Accountant Member:**

The present appeal has been preferred by the assessee against the order dated 30.01.2019 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2013-14.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued. The Ld. A.R., therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.

4. Accordingly, we are inclined to dismiss the appeal of the assessee.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 23.09.2021.**

**Sd/-  
(Saktijit Dey)  
JUDICIAL MEMBER**

**Sd/-  
(Rajesh Kumar)  
ACCOUNTANT MEMBER**

Mumbai, Dated: 23.09.2021.

\* Kishore, Sr. P.S.

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The CIT (A) Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.